

ITEM NO.3

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SUO MOTO WRIT PETITION(CIVIL) No.10/2024

IN RE: DISCRIMINATION INSIDE PRISONS IN INDIA Petitioner(s)

VERSUS

Respondent(s)

[ONLY IA NO. 61841/25 IS LISTED UNDER THIS
ITEM].....
(Dr. S. Muralidhar, (A.C.) (Not present))

IA No. 61841/2025 - INTERVENTION APPLICATION

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : By Courts Motion

For Respondent(s) :

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Mr. Kapil Balwani, Adv.
Mr. Shrikant Thokchom, Adv.

Ms. Sugandha Anand , AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel appearing for the parties.
2. Taking into consideration the averments made in the Interlocutory Application No.61841/2025 seeking intervention, the said application is allowed.

3. Cause Title be amended accordingly.

4. As prayed, list the matter after two weeks on a non-miscellaneous day.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)